

ITEM NO.22

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).412/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLWP No. 762/2019 passed by the High Court of Judicature at Bombay at Aurangabad)

SHRI CHATRAPATI SHIVAJI GAUSHALA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(WITH IA No. 9562/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 9563/2020 - EXEMPTION FROM FILING O.T.)

Date : 08-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Ayush Anand, Adv.
Mr. P. S. Sudheer, AOR
Mr. Arpit Parkash, Adv.
Mr. Shubhendu Anand, Adv.

For Respondent(s) Mr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 In view of the office report, the petitioner shall take fresh steps to serve unserved respondent Nos 2 to 5 and 8. Service be effected through the SHO of the Police Station Parbhani Rural.
- 2 Mr Sachin Patil, Standing Counsel for the State of Maharashtra, shall ensure that the needful is done.

- 3 List the Special Leave Petition on 30 September 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER